

ITEM NO.15

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1)... 2013
CRL.M.P. NO.20347

(From the judgement and order dated 24/05/2013 in CRLA No.6808/2010
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

SANJAY KUMAR JAIN

Petitioner(s)

VERSUS

STATE OF U.P & ORS

Respondent(s)

(With appln(s) for permission to file SLP, c/delay in filing S.L.P.,
exemption from filing O.T., exemption from filing c/c of the impugned
judgment and office report)

Date: 25/11/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI
HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s) Mr. Anil Kumar Sharma, Adv.
Dr. Vinod Kumar Tewari, AOR

For Respondent(s) Mr. Siddhartha Dave, Adv.
Ms. Jemtiben AO, Adv.
Mr. A. Raghunath, AOR

UPON hearing counsel the Court made the following
O R D E R

Permission to file the special leave petition is granted.

Exemption from filing certified copy of the impugned
judgment and O.T. is allowed.

Delay condoned.

Issue notice.

Mr. A. Raghunath, learned Advocate, accepts notice on behalf
of the respondent No.2.

Tag with S.L.P.(Cr1.) No.6865 of 2013.

|(Chetan Kumar)
|Court Master

| |(Savita Sainani)
| |Court Master

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